

**385**  
**IN THE HON'BLE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI.**

OA No. 791/2024

**IN THE MATTER OF :**

Ajit Pal Singh

Applicant

Versus

Union of India

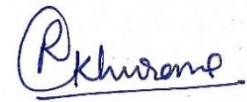
Respondents

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Filed By:

Date: 14.10.2024



Rahul Khurana, Advocate  
Counsel for Respondent No. 6  
09811894060  
[rkhuranalegal@gmail.com](mailto:rkhuranalegal@gmail.com)

IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA No. 791/2024

IN THE MATTER OF :

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Respondents

**Reply on behalf of Respondent No.7 through Regional Officer,  
Haryana State Pollution Control Board, Yamunanagar**

**MOST RESPECTFULLY SHOWETH**

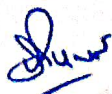
1. The Hon'ble NGT vide orders dated 15.07.2024 passed the following directions:-

*"3. Submission of the applicant is that the said five years period expired on 17.03.2024, therefore mining on the basis of said environmental clearance could not have been conducted thereafter. Referring to the E- Rawaana field on page 258 the allegation of the learned counsel for the applicant is that in spite of expiry of environmental clearance the respondent no. 10 is continuing with the illegal mining on the basis of the said environmental clearance.*

*4. The O.A. raises substantial issue relating to compliance of the environmental norms.*

*5. Issue notice to the respondents for filing their response at least one week before the next date of hearing.*

*6. Applicant is directed to serve the respondents and file affidavit of service at least one week before next date of hearing.*



7. *Till the next date of hearing respondents are direct to ensure that mining is carried out strictly in accordance with rules, regulations and permissions.*

8. *List on 15.10.2024".*

2. That Regional Officer, Haryana State Pollution Control Board, Yamunanagar has been authorized to file the present reply on behalf of answering respondent.
3. That LOI was issued by Department of Mines & Geology, Govt. of Haryana vide Memo no. DMG/HY/Cont./Jathlana Block/Ynr-B 12/2015/10070 dated 30.11.2015. Copy of LOI dated 30.11.2015 is attached as **Annexure- R-1.**
4. That latest mining scheme alongwith Progressive Mine Closure Plan was approved by the Director Mines & Geology Haryana, Panchkula vide Memo No. DMG/HY/Cont./Jathlana Block/Ynr-B 12/2023/4834 dated 24.08.2023, copy of which is attached as **Annexure- R-2.**
5. That Environmental Clearance has been granted by MOEF to M/s P S Buildtech jathlana block YNR B 12 Jathlana and Dhakwala, Radaur, Yamunanagar vide letter no. J-11015/05/2016-IA.II(M) dated 17/03/2017 which is valid upto 10 years as per Notifications issued by the MoEF&CC and life of mining project stated to be 10 years in the Environment Clearance. Copy of Environmental Clearance is annexed with the Original Application as Annexure-P/5.
6. That Respondent No.10 i.e. M/s P S buildtech has obtained Consent to Operate vide no. HSPCB/Consent/



313100424YAMCTO69146958<sup>388</sup> dated 07/08/2024 which is valid upto 30.09.2025, copy of CTO is attached as **Annexure- R-3**.

7. Further, it is submitted that during monsoon season, unit remain non-operational and is now resuming its operation.
8. That applicant has raised the question with respect to period of validity of Environmental Clearance granted by the Respondent No.1 i.e. MoEF&CC. It has been alleged that said EC has been expired on 17.03.2022. No specific communication of MoEF&CC in this regard has been placed on record. It is submitted that if any communication/decision is received contrary to understanding of 10 years validity of the Environmental Clearance, requisite action shall be taken in accordance with law.

In view of the submissions made herein above, present OA may kindly be dismissed qua the answering respondents. It is undertaken to comply with the directions passed by the Hon'ble Tribunal.



**Virender Puniya**  
**Regional Officer, HSPCB**  
**Yamuannagar**  
**For Respondent No. 7**

Place: Yamuna Nagar  
Dated: 14.10.2024

IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA No. 791/2024

IN THE MATTER OF :

Ajit Pal Singh

Applicant

Versus

Union of India

Respondents

AFFIDAVIT

I, Virender Singh Punia, Regional Officer, Haryana state Pollution Control Board, Yamunanagar aged about 42 Years do hereby solemnly affirm and state as under:

1. That I am authorized representative of the Respondent No. 7 in present case. I am well conversant with the facts and circumstances of the case therefore, I am competent to swear this affidavit.
2. That I have read the contents of accompanying reply which has been drafted under my instructions.
3. That annexures are true copy of their originals.

  
DEPONENT



VERIFICATION

Verified that the contents of above affidavit are true and correct to my knowledge and on the basis of information derived from the Official record which I believe to be true and no material fact has been concealed therein.

**ATTESTED**  
  
Devi Chand (M.A., LL.B.)  
Advocate/Notary  
Distt. Courts Jagadhri (YNR)

  
DEPONENT

Serial No. 3878  
Date. 14/10/24

Registered**Annexure R-1**

From

The Director General,  
Mines & Geology Department, Haryana  
30 Bays building, Sector-17,  
Chandigarh.

To

Sh. Kulvinder Singh S/o Sh. Trilochan Singh,  
Prop. of M/s P. S. Buildtech, 34-Vishal Nagar,  
Yamuna Nagar-135001.

Memo No. DMG/HY/Cont/Jathlana Block/YNR B 12/2015/10070  
Dated Chandigarh, the 30.11.2015

Subject:

Acceptance of the highest bid/ in respect of Sand minor mineral mines of "Jathlana Block/YNR B 12" having Tentative Area of 101.27 hectares in the district Yamuna Nagar, offered in e- auction held on 05- 06.11.2015 and issue of Letter of Intent (LoI) - regarding.

You participated in the in the e- auction held on 05.11.2015 and 06.11.2015 on the State Government web portal <https://haryanaeprocurement.gov.in> after accepting the terms and conditions of the auction notice DMG/HY/e Auction/YNR/2015/8241 dated 30.09.2015 in order to obtain mining contracts of minor mineral mines/block of the district Yamuna Nagar. You offered the highest bid of Rs. 09,34,50,000/- [Rs. Nine Crore thirty four lakhs fifty thousand only] per annum, against the Reserve Price of Rs. 09,34,00,000/- per annum, for obtaining the Mining Contract of Minor Mineral block namely 'Jathlana Block/YNR B 12' for extraction of Sand having tentative area of 101.27 hectares. The details of the khasra numbers of the tentative area under above said Mining Block is attached as Annexure 'A'.

2. You are hereby informed that the State Government has accepted the highest bid of Rs. 09,34,50,000/- [Rs. Nine Crore thirty four lakhs fifty thousand only] per annum offered by you in respect of the above said minor mineral block of 'Jathlana Block/YNR B 12' under the provisions of the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules-2012 (State Rules). Accordingly, you have become the successful bidder in respect of 'Jathlana Block/YNR B 12' of the district Yamuna Nagar.

3. The State Government having accepted the aforementioned highest bid offered by you, the Department is pleased to issue this Letter of Intent (LoI) in your favour in respect of the Mining Block/area namely 'Jathlana Block/YNR B 12' subject to the following terms and conditions:

- (i) The period of contract shall be **10 years** and the same shall commence with effect from the date of grant of environmental clearance by competent authority or on expiry of a period of 12 months from the date of this communication of acceptance of highest bid/ issuance of "**Letter of Intent**", whichever is earlier;
- (ii) You may note that the detail of the area of the mining blocks is tentative and was notified "on as is where is basis" (refer condition no. 4 of the notice). In case of any inadvertent mistake, if any, the same would be rectified/ corrected before execution of the agreement (refer condition no. 3 of the notice);
- (iii) No request regarding reduction in bid amount on account of reduction in land/area of the Mining block, including due to change in description of khasra numbers/location etc. at any stage will be entertained on any ground including loss/reduction of area for mining on account of compliance of applicable laws/restrictions. Needless to state that this also includes the changes, if any, as per condition no. 3 of auction notice.
- (iv) The amount of the highest successful bid i.e. **Rs. 09,34,50,000/-** [Rs. Nine Crore thirty four lakhs fifty thousand only] per annum shall be the "Annual Contract Money" payable by you as the contractor in the manner prescribed in the contract agreement to be executed on form MC-1 appended to State Rules;
- (v) The above said annual contract money shall be increased at the rate of 25% on completion of each block of three years. Accordingly, the year-wise amount of the annual contract money shall be as per details given below:

Sr. No.	Year of the Contract Period	Annual contract Money
1	First Year	Rs. 09,34,50,000/-
2	Second Year	Rs. 09,34,50,000/-
3	Third Year	Rs. 09,34,50,000/-
4	Fourth Year	Rs. 11,68,12,500/-
5	Fifth Year	Rs. 11,68,12,500/-
6	Sixth Year	Rs. 11,68,12,500/-
7	Seventh Year	Rs. 14,60,15,625/-
8	Eighth Year	Rs. 14,60,15,625/-
9	Ninth Year	Rs. 14,60,15,625/-
10	Tenth Year	Rs. 18,25,19,535/-

- (vi) As per the terms and conditions of the grant, you are liable to deposit **Rs. 02,33,62,500/-** i.e. equal to 25% of the annual bid amount as "security deposit" out of which you have already deposited an amount of **Rs. 93,45,000/-** (Rs. Ninty three lakh forty five thousand only) i.e. equal to 10% of the annual bid

amount as 'initial bid security' after the conclusion of e-auction. The balance amount of **Rs. 01,40,17,500/-** of the bid security i.e. 15% of the annual bid amount alongwith one month's advance contract money shall be deposited before commencement of the mining operations or before expiry of the period of 12 months, whichever is earlier;

- (vii) You shall execute an Agreement Deed in Form MC-I appended to the Haryana Minor Mineral Concession, Stocking, Transportation of Mineral & Prevention of Illegal Mining Rules-2012 (the State Rules 2012) within a period of 90 days from the date of issuance of this communication/ grant of Lol;
- (viii) It may be pointed out that as per existing applicable rates the contract agreement had to be executed on **Non Judicial Stamp papers worth Rs.37,54,100/- (Rs. Thirty Seven lakh fifty four thousand one hundred only)**. However, you are aware that M/s Om Minerals, one of the Lol holders (who participated in the auctions held in December 2013) has filed a CWP No.7991 of 2014, before the Hon'ble Punjab & Haryana High Court. Further a few other similarly situated Lol holders have also filed separate CWP's before the Hon'ble Punjab and Haryana High Court challenging demand/ levy of Stamp Duty on execution of 'Contract Agreement'. The said matter is still pending for adjudication. Accordingly, the present auction was conducted subject to outcome of said cases. **Therefore, the charging of stamp duty for the execution of contract agreement shall be as per final outcome of the said CWP's.**
- (ix) The Contract Agreement would also be required to be got Registered on payment of the applicable Registration fee;
- (x) In case you fail to execute the Agreement Deed within the prescribed period of 90 days, this Lol shall be deemed to have been revoked and the amount of initial bid security deposited at the time of auction shall be forfeited. Further, the balance amount of 15% towards the bid security, amounting to **Rs. 01,40,17,500/-** being the 15% of the annual bid amount, shall be recovered as arrears of land revenue and, you, as the Lol holder/ defaulter, shall be debarred from participation in any future auctions for a period of 5 years;
- (xi) You shall also furnish a solvent surety for a sum equal to the amount of the annual bid for execution of the Agreement. In case the surety offered by the contractor(s) during the subsistence of the contract is not found solvent, the

- contractor(s) shall offer another solvent surety and a supplementary deed shall be executed to this effect;
- (xii) After execution of Agreement, either before commencement of the mining operation or before expiry of the period of 12 months from the date of issuance of this LoI, whichever is earlier, in case of failure to deposit the balance 15% amount towards security [as required under clause (v) above] the acceptance of bid/issuance of LoI/execution of agreement shall be deemed to have been revoked and 10% amount deposited towards as initial bid security at the time of auction shall stand forfeited. Further, un-paid 15% amount towards security shall be recovered as arrears of land revenue and you shall be debarred from participation in any subsequent bids for a period of 5 years;
- (xiii) You shall be liable to deposit the contract money in advance at monthly intervals as per provisions of Contract Agreement i.e. from the date of commencement of the contract Agreement;
- (xiv) You shall also deposit/ pay an additional amount equal to 10% of the due contract money along with the monthly installments towards the **'Mines and Minerals Development, Restoration and Rehabilitation Fund'**.
- (xv) You shall also be liable to pay advance income tax as per provisions of Section 206(c) of income tax act in addition to contract money, payable as per terms and conditions of contract agreement.
- (xvi) On enhancement of the contract money with the expiry of every three years period, you shall deposit the balance amount of security so as to upscale the security amount equal to 25% of the revised annual contract money as applicable for one year with respect to the next block of three years. No interest, whatsoever, shall be payable on the security amount deposited under the prescribed security head of the government;
- (xvii) You shall prepare a Mining Plan along with the Mine Closure Plan (Progressive & Final) as per chapter 10 of the State Rules for the "Mining Block" and shall not commence mining operations in any area except in accordance with such Mining Plan duly approved by an officer authorised by the Director, mines & Geology, in this behalf.
- (xviii) Further, the actual mining will be allowed to be commenced only after prior Environmental Clearance is obtained by you as the LoI holder/mining contractor

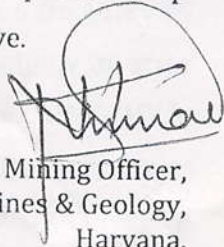
for the Mining Block from the Competent Authority as permitted by the competent Authority required under EIA notification dated 14/9/2006, as amended from time to time by the MoE&F, GoI and guidelines/ circulars issued in this behalf;

- (xix) The Mining contractor to whom mining rights have been granted through this contract would also be liable to pay the following to the landowners to undertake mining operations:
- (a) Annual rent in respect of the land area blocked under the concession but not being operated, and
  - (b) Rent plus compensation in respect of the area used for actual mining operations.
- (xx) The amount of annual rent and the compensation shall be settled mutually between the landowner and the mining contractor. In case of non-settlement of the rent and compensation, the same shall be decided by the District Collector concerned in accordance with the provisions contained in Chapter 9 of the "Haryana Minor Mineral Concession, Stocking, and Transportation of Minerals and Prevention of Illegal Mining Rules, 2012";
- (xxi) The total mineral excavated and stacked by the concession holder within the area granted on mining contract shall not exceed two times of the average monthly production as per approved Mining Plan at any point of time;
- (xxii) The Mining Contractor shall not stock any mineral outside the concession area granted on mining contract, without obtaining a valid license as per provisions contained in Chapter 14 of the State Rules;
- (xxiii) The contractor shall not carry out any mining operations in any reserved/ protected forest or any area prohibited by any law in force in India, or prohibited by any authority without obtaining prior permission in writing from such authority or officer authorized in this behalf. In case of refusal of permission by such authority or officer authorized in this behalf, contractor(s) shall not be entitled to claim any relief in payment of contract money on this account;
- (xxiv) Following are the general/ special conditions applicable for excavation of minor mineral(s) from river beds in order to ensure safety of river-beds, structures and the adjoining areas:

- (a) No mining would be permissible in a river-bed up to a distance of five times of the span of a bridge structure on up-stream side and ten times the span of such bridge structure on down-stream side, subject to a minimum of 250 meters on the up-stream side and 500 meters on the down-stream side;
  - (b) There shall be maintained an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorised by him;
  - (c) The maximum depth of mining in the river-bed shall not exceed three meters from the un-mined bed level at any point in time with proper bench formation;
  - (d) Mining shall be restricted within the central 3/4th width of the river/ rivulet;
  - (e) No mining shall be permissible in an area up to a width of 500 meters from the active edges of embankments in case of river Yamuna, 250 meters in case of Tangri, Markanda and Ghaggar and 100 meters on either side of all other rivers/ rivulets. (This clause is applicable for mining outside river bed area);
  - (f) Any other condition(s), as may be required by the Irrigation Department of the state from time to time for river-bed mining in consultation with the Mines & Geology Department, may be made applicable to the mining operations in river-beds.
- (xxv) A safety margin of two meters (2m) shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible below this level unless a specific permission is obtained from the competent authority in this behalf. Further, the depth of excavation of mineral shall not exceed nine meters (9m) at any point of time. **(This clause is applicable for mining outside river bed area);**
- (xxvi) The contractor shall not undertake any mining operations in the area granted on mining contract without obtaining requisite permission from the competent authority as required for undertaking mining operations under relevant laws;

(xxvii) The contractor shall be under obligation to carry out mining in accordance with all other provisions as applicable under the Mines Act, 1952, Mines and Minerals (Development and Regulation) Act, 1957, Indian Explosives Act, 1884, Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and the rules made thereunder, Wild Life (Protection) Act, 1972, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981;

4. Accordingly, for the time being you are advised to submit the Draft Contract Agreement on Form MC-I (in Five copies) appended to the State Rules-2012, on **plain papers** along with other requisite documents including a solvent surety(s) for a sum equal to the amount of the annual bid for execution of the agreement, within a period of 90 days from the date of issue of this bid acceptance letter and the LoI. You should also furnish an affidavit to the effect that you will immediately deposit the requisite stamp duty as per out of the related Court cases as stated under para 3(viii) above.

  
Mining Officer,  
for Director General Mines & Geology,  
Haryana.

Endst.No. DMG/HY/Cont/Jathlana Block/YNR B 12/2015/

Dated:

A copy is forwarded to the following for information and necessary action please:-

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamuna Nagar.
3. The Mining Officer, Mines & Geology Department, Yamuna Nagar.

- S/ -  
Mining Officer,  
for Director General Mines & Geology,  
Haryana.

From

The Director,  
Mines & Geology, Haryana,  
DHL Square, Plot No.-9, Sector-22, Panchkula.

To

M/s P.S. Buildtech,  
Through Sh. Kulvinder Singh S/o Sh. Trilochan Singh,  
34-Vishal Nagar, Yamunanagar, Haryana.

Memo No. DMG/HY/MP/Jatlana Block YNR B-12/2023/  
Dated Panchkula, the 24.08.23

4834

**Subject: Submission of Mining Scheme & Progressive Mine Closure Plan for Sand Mine (Minor Minerals) for Jatlana Block YNR B-12, District Yamunanagar comprising an area of 101.27 Hectares of M/s P.S. Buildtech, Yamunanagar (Haryana).**

\*\*\*\*\*

Reference to your letter dated 16.08.2023 on the subject noted above.

2. Vide letter under reference, the Mining Scheme along with Progressive Mine Closure Plan in respect of an area of 101.27 hectares of land in village Jatlana & Dakhwala district Yamunanagar was submitted for approval.


3. In exercise of the powers conferred by Rule 69 of the Haryana Minor Mineral Concession, Stoking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012, I hereby approve the above said Mining Scheme along with Progressive Mine Closure Plan in respect of Sand Mine (Minor Minerals) over an area of 101.27 hectares of land situated in village Jatlana & Dakhwala of district Yamunanagar. This approval is subject to the following conditions:-

- (i) That this Mining Scheme and Progressive Mine Closure Plan is approved without prejudice to any other laws applicable to the mine/area from time to time whether made by the Central Government or State Government or any other authority.
- (ii) That this approval of the "Mining Scheme along with Progressive Mine Closure Plan" of Mining does not in any way imply the approval of the State Government in terms of any other provisions of the Mines and Minerals (Development & Regulation) Act, 1957 or Haryana Minor Mineral Concession, Stoking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012 or any other law including Forest (Conservation) Act, 1980 and Environment Protection Act, 1986 and rules framed there under.
- (iii) That this "Mining Scheme along with Progressive Mine Closure Plan" is being approved on the basis of data provided by you. In case, at any point of time any ambiguity in the same is found, the approval will be revoked with suspension of the mining operations and will be allowed to resume operation only after modification/rectification of the same, if so required.

- (iv) That this "Mining Scheme along with Progressive Mine Closure Plan" is approved without prejudice to any other order or direction from any court of any competent jurisdiction and is for a period of Five years only and shall not be make you entitled for any extension of the lease period.
- (v) That all the norms and provisions as envisaged in the Mining Scheme would be adhered to, during the working of mine.
- (vi) That the Financial Assurance of Rs. 15,19,050/- (Rs. Fifteen lac Nineteen thousand and Fifty only) as required under the provisions of Rule 71(6) of "Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules, 2012, shall be furnished within a period of 60 days or before start of mining operations, whichever is earlier.

4. Further, as per condition, the actual mining will be allowed to be commenced only after Prior Environmental Clearance from the Competent Authority as required under EIA notification dated 14/9/2006, as amended from time to time by the MoE&F, GoI and guidelines/ circulars issued in this behalf.

Encl: Mining Scheme & Progressive Mine Closure Plan (2 copies)


  
State Geologist,  
for Director, Mines and Geology,  
Haryana

Registered Post  
Endst. No. DMG/HY/MP/Jatlana Block YNR B-12/2023/

Dated:

A copy along with a copy of the dully approved Mining Scheme and Progressive Mine Closure Plan is forwarded to the Director Mines Safety, Room No. 201-203, 2<sup>nd</sup> Floor, B-Block, CGO Complex-II, Hapur Road, Ghaziabad for information and necessary action.

Encl: Mining Scheme & Progressive Mine Closure Plan.


  
State Geologist,  
for Director, Mines and Geology,  
Haryana.

Endst. No.. DMG/HY/MP/Jatlana Block YNR B-12/2023/

Dated:

A copy along with a copy of the dully approved Mining Scheme and Progressive Mine Closure Plan is forwarded to the Mining officer, Mines and Geology Department, Yamunanagar for information and necessary action.


Encl: Mining Scheme & Progressive Mine Closure Plan.

  
State Geologist,  
for Director, Mines and Geology,  
Haryana.

Endst. No. DMG/HY/MP/Jatlana Block YNR B-12/2023/

Dated:

A copy is forwarded to Sh. Govind singh, D/88,Meera Marg,Bani park,Jaipur -302016 (Rajasthan) for information.

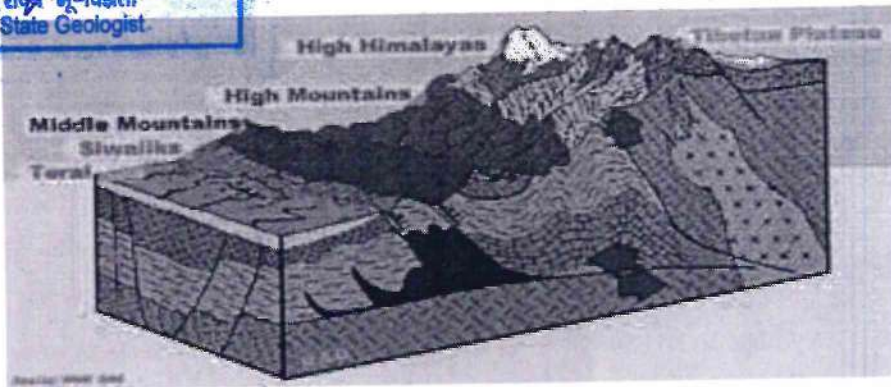
  
State Geologist  
for Director, Mines and Geology,  
Haryana.

**MINING PLAN AND PROGRESSIVE MINE CLOSURE PLAN  
FOR  
SAND MINE (MINOR MINERAL)**

(Prepared under sub-rule 8 of rule 70 of Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules, 2012.)

**JATLANA BLOCK/YNR-B12**

(Lease area: 101.27 ha)



**SUBMITTED TO: THE DIRECTOR, MINES & GEOLOGY HARYANA**



**HARYANA STATE POLLUTION CONTROL BOARD**

**SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com**

**E-mail: hspcb@hry.nic.in**



**No. HSPCB/Consent/ : 313100424YAMCTO69146958**

**Dated:07/08/2024**

To.

M/s :P S Buildtech Jathlana block YNR B 12  
Jathlana and Dhakwala Radaur Yamuna Nagar

Subject: Grant of consent to operate to M/s P S Buildtech Jathlana block YNR B 12.

Please refer to your application no. 69146958 received on dated 2024-06-24 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s P S Buildtech Jathlana block YNR B 12 is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	01/10/2024 - 30/09/2025
<b>Industry Type</b>	Mining and ore beneficiation
<b>Category</b>	RED
<b>Investment(In Lakh)</b>	500.0
<b>Total Land Area(Sq. meter)</b>	1012700.0
<b>Total Builtup Area(Sq. meter)</b>	1012700.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	septic tank
2. Trade	0
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. NA	
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. NA	
<b>Emission parameters</b>	
1. SPM	100 mg/m <sup>3</sup>
<b>Product Details</b>	
1. SAND MINOR MATERIAL	3600000 TPH

<b>Capacity of boiler</b>	
1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. NA	
<b>Raw Material Details</b>	
Sand Minor Mineral	3600000 TPH

*Regional Officer, Yamuna Nagar  
Haryana State Pollution Control Board.*

### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material,

quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

#### **Specific Conditions :**

1. That the unit will submit A/R within 30 days after resuming its operation and the unit will not operate before intimation to this office.
2. Unit will comply the Order of NGT, New Delhi vide Dated 01.06.2016 & 06.06.2016 in the case of the OA NO 184/2013, 176/2016 & 272/2016 in the case of GURPREET SINGH BAGGA vs MoEF & CC and subjected to final outcome/decision of the court.
3. Unit if found involved in illegal mining CTO so granted will be revoked.
4. Unit will abide the directions/ orders of Hon'ble Supreme court /High Court/NGT/any other court.
5. Unit will run and maintain the APCM & green belt.
6. The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit.
7. The project proponent will carry out the mining by open cast mechanized method. Light

weight excavator will be used for digging and loading of minerals and tippers.

8. Unit will implement the Environment Management plan and will submit the recurring cost involved as per EC Condition and will also submit the detail of 5 persons engaged for implementation of Environment Management Plan.

9. Unit will submit the details of permission from CGWA if withdrawing ground water.

10. The mining operation shall be restricted to above ground water table and it should not intersect with ground water table.

11. The excavation will be carried out upto maximum depth of 3 meter from the surface of mineral deposit and not less than 1 meter from the water level of the River channel which ever reached earlier.

12. CSR activities by companies including the mining establishments has become mandatory upto 2% of their financial Turn-over, Socio Economic Development of the neighbourhood Habitats could be planned and executed by the Project Proponent more systematically based on the "Need based door to door survey" by established Social Institutes/Workers. The report shall be submitted to the Ministry of Environment & Forest and its Regional Office located at Chandigarh on six monthly basis.

13. To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.

14. No stream should be diverted for the purpose of sand mining. No natural water course and/or water resources are obstructed due to mining operations.

15. Restricted working hours. Sand mining operation has to be carried out between 6 am to 7 pm.

16. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.

17. Unit will comply with the traffic management plan.

18. Unit will do the sufficient no. of plantation as per commitment in EC.

19. Unit will provide the sufficient no. of sprinklers system and will maintain the same to for dust suppression and unit will also provide dedicated vehicles/tankers for water sprinkling.

20. Unit will comply the various conditions of Environment Clearance/LOI/NGT/Supreme Court order time to time.

VIRENDER  
SINGH PUNIA  
*Regional Officer, Yamuna Nagar*

Digitally signed by  
VIRENDER SINGH PUNIA  
Date: 2024.08.07  
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*Haryana State Pollution Control Board.*